

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

Government of India
Central Board of Direct Taxes

New Delhi, the April 2nd, 1982.

NOTIFICATION
(Income-tax)

No. 4536(F.No.262/15/82-ITJ): In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and in partial modification of the previous notification in this regard, the Central Board of Direct Taxes, hereby directs that Appellate Assistant Commissioner of Income-tax of the Ranges specified in Column (1) of the Schedule below, shall perform their functions in respect of all persons and incomes assessed to income-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in column (2) thereof excluding all persons and incomes assessed to income-tax over which the jurisdiction vests in Commissioner of Income-tax (Appeals).

SCHEDULE

S.No.	Range (1)	(2) Income-tax Circles, Wards and Distts.
1	Appellate Assistant Commissioner of Income-tax, 1st Range, New Delhi.	1. Contractor Circle, New Delhi. 2. District-VIII(11), (15), (1E), (17), (17) Addl. (18), (19) & 19(Addl.), New Delhi. 3. Survey Circle-IV & Addl. Survey Circle-IV, New Delhi.

Whereas the Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred shall from the date of this Notification take effect be transferred to and dealt with by the Appellate Assistant Commissioner of the Range to whom the said Circle, Ward or District or part thereof is transferred.

This Notification shall take effect from 1.4.1982.

(AJAI SINGH)
Under Secretary,
Central Board of Direct Taxes.

Copy to:

1. The Commissioner of Income-tax, Delhi I, New Delhi.
2. The Manager, Govt. of India Press, Mayapuri, New Delhi.
3. The Registrar, Income Tax Appellate Tribunal, Bombay.
4. ADI, (R&AP) Bulletin Section, New Delhi.
5. Ad. VI/ED Sections.

(AJAI SINGH)
Under Secretary, Central Board of Direct Taxes.

This notification shall take effect from 1.4.82.

[Signature]
(Sd/-)
DIRECTOR GENERAL
DIRECTOR GENERAL OF DIRECT TAXES

Copy to:

1. The Commissioner of Income-tax, etc.
2. The Commissioner of Income-tax, Delhi.
3. The Director, Government of India, Press, etc., New Delhi.
4. The Registrar, Income-tax Appellate Tribunal, Bombay.
5. The A. C. L. (S. & S.) (Admission), New Delhi.
6. cc. VI Section / A. C. Section.

[Signature]
(Sd/-)
DIRECTOR GENERAL
DIRECTOR GENERAL OF DIRECT TAXES